

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.217
New CA-136/2023
In
CP-209/ND/2022

IN THE MATTER OF:

M/s. Kamlesh Sehra & Anr

.....APPLICANT/PETITIONER

Vs.

Aquaduct Logistic Pvt Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 01.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New CA-136/2023:-

This application has been filed seeking withdrawal of the petition i.e. CP-209/ND/2022 on the ground that the matter has been settled between the parties.

Having heard the submissions made by the Learned Counsel appearing for the Applicant, we permit the Applicant to withdraw the matter.

CP-209/ND/2022 is **dismissed as withdrawn**. CA-136/2023 is **disposed of**.

The case papers and folders may be consigned to the record room.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
01.05.2023

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